

# FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SRI GANGA STEEL ENTERPRISES PRIVATE LIMITED**

### RELEVANT PARTICULARS

1.	Name of Corporate Debtor	SRI GANGA STEEL ENTERPRISES PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	03/05/1999
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U27201TG1999PTC072917
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	H.No. 8-2-248/1/7/18 Plot No.18,Nagarjuna Hills, Punjagutta Hyderabad Hyderabad TG 500082 IN
6.	Insolvency commencement date in respect of Corporate Debtor	Date of Order 31-10-2022 (Order made available on 10-11-2022)
7.	Estimated date of closure of insolvency resolution process	09-05-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Maruti Venkata Subbarao Poluri</b> <b>IBBI/IPA-002/IP-N00924/2019-2020/13001</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1-7-12, FLAT NO-408,CHIPPENDALE APARTMENTS ,GOLKONDA X ROADS,MUSHEERABAD ,BACK SIDE N BK ESTATE ,Hyderabad,Telangana ,500020 <a href="mailto:csubbarao@gmail.com">csubbarao@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	1-10-17, 301 Chapas Prashanthi Niketan, St.No.4, Ashok Nagar Hyderabad – 500 020 <b>Email : <a href="mailto:ip.srigangasteel@gmail.com">ip.srigangasteel@gmail.com</a></b>
11.	Last date for submission of claims	<b>24-11-2022</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address:as givel in column no 10 above. NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SRI GANGA STEEL ENTERPRISES PRIVATE LIMITED** on **31-10-2022**[Order made available on 10-11-2022].

The creditors of **SRI GANGA STEEL ENTERPRISES PRIVATE LIMITED** , are hereby called upon to submit their claims with proof on or before **24-11-2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date :11-11-2022**

**Place :Hyderabad**

**Sd/-Maruti Venkata Subbarao Poluri**  
**Interim Resolution Professional**  
**IBBI/IPA-002/IP-N00924/2019-20/13001**

